COURT-I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY

(Appellate Jurisdiction)

<u>APPEAL NO. 243 OF 2017 &</u> IA NOS. 608, 657 & 708 OF 2017

Dated: 6th March, 2018

Present: Hon'ble Mr. I. J. Kapoor, Technical Member

Hon'ble Mr. Justice N. K. Patil, Judicial Member

In the matter of:

The Tata Power Company Limited Appellant(s)

Vs.

Maharashtra Electricity Regulatory Commission Respondent(s)

& Ors.

Counsel for the Appellant(s): Mr. C.S. Vaidyanathan, Sr. Adv.

Mr. Abhishek Munot

Mr. Kunal Kaul

Counsel for the Respondent(s): Mr. Buddy A. Ranganathan

Mr. S. Venkatesh

Ms. Anchal Arora for R-1

Mr. Harinder Toor Mr. Simranjeet Singh

Mr. R.D. Patsute (Rep.) for R-2

Ms. Malavika Prasad

Ms. Varaa Masood for R-3

Mr. Tushar Srivastava

<u>ORDER</u>

At the request of learned counsel for the parties, we release this matter from the caption 'part-heard' as it was heard for some time in the other bench.

As agreed by learned counsel for the parties, list the Interim application for stay for hearing on 5^{th} & 9^{th} April, 2018.

(Justice N. K. Patil) Judicial Member (I.J. Kapoor) Technical Member